



महाराष्ट्र शासन राजपत्र भाग पाच-अ

वर्ष २, अंक ६] गुरुवार ते बुधवार, एप्रिल ३-९, २०१४/चैत्र १३-१९, शके १९३६ [पृष्ठे ५८, किंमत : रुपये ५.००

प्राधिकृत प्रकाशन

महाराष्ट्र विधानसभेत व महाराष्ट्र विधानपरिषदेत सादर केलेली विधेयके (इंग्रजी अनुवाद).

पुढील विधेयके, दुरुस्त्या इत्यादी असाधारण राजपत्र म्हणून त्यांच्यासमोर दर्शविलेल्या दिनांकांना प्रसिद्ध झालेली आहेत :—

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गुरुवार, डिसेंबर १३, २०१२/अग्रहायण २२, शके १९३४

MAHARASHTRA LEGISLATURE SECRETARIAT

The following Bill was introduced in the Maharashtra Legislative Assembly on 13th December 2012 is published under Rule 117 of the Maharashtra Legislative Assembly Rules :-

L. A. BILL No. XXXIV OF 2012.

A BILL

to amend the Maharashtra State Security Corporation Act, 2010.

Mah. VI of 2010. WHEREAS it is expedient to amend the Maharashtra State Security Corporation Act, 2010, for the purposes hereinafter appearing, it is hereby enacted in the Sixty-third Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra State Security Corporation (Amendment) Act, 2012. Short title.

Amendment
of section 3
of Mah. VI
of 2010.

2. In section 3 of the Maharashtra State Security Corporation Act, 2010 (hereinafter referred to as " the principal Act "), in sub-section (3), after the words " the rank of " the words " Director-General and Inspector-General or " shall be inserted and shall be deemed to have been inserted with effect from the 23rd August 2012.

Mah.
VI of
2010.

Amendment
of section 9
of Mah. VI
of 2010.

3. In section 9 of the principal Act, in sub-section (2), for the words " Director-General and Inspector-General " the words " Director-General and Inspector-General of Police " shall be substituted.

Amendment
of section 13
of Mah. VI
of 2010.

4. In section 13 of the principal Act, in sub-section (2), for the words " Director-General and Inspector-General " the words " Director-General and Inspector-General of Police " shall be substituted.

Validation
of
appointment
of Director-
General and
Inspector-
General as
Managing
Director
and action
taken by
him.

5. Notwithstanding anything contained in the principal Act, the appointment of Director-General and Inspector-General as the Managing Director of the Corporation made by the State Government on the 23rd August 2012 and any power exercised or function discharged by such Managing Director during the period from the 23rd August 2012 till the commencement of the Maharashtra State Security Corporation (Amendment) Act, 2012, shall be and shall always be deemed to have been validly made, exercised or discharged, as if the provisions of the principal Act, as amended by the said Act had been in force at all material times ; and no such appointment or exercise of powers or discharge of functions shall be or shall be deemed to be invalid or shall be called in question in any court or before any authority merely on the ground that the State Government had no power to make the appointment or that any power exercised or function discharged by the Managing Director under the provisions of the principal Act was without authority of law.

Mah.
of
2012.

STATEMENT OF OBJECTS AND REASONS.

Under section 3 of the Maharashtra State Security Corporation Act, 2010 (Mah. VI of 2010), the Maharashtra State Security Corporation has been constituted. As per the provisions of sub-section (3) of section 3 of the said Act, the Corporation shall be headed by an officer of the rank of Additional Director General and Inspector General or Special Inspector General, appointed by the State Government by notification in the *Official Gazette*, as the Managing Director of the Corporation. With a view to upgrade, strengthen and reform the said Corporation so as to cope with the emerging security needs of the public and private sector institutions in the State, the Government had decided and accordingly appointed an officer of the rank of Director-General and Inspector-General as the Managing Director of the Corporation on the 23rd August 2012. In this backdrop, to validate the appointment of the Director-General and Inspector-General as the Managing Director of the Corporation and the actions taken by such Managing Director, the Government considers it necessary to amend the provisions of the said Act suitably, with effect from the 23rd August 2012.

2. The Bill is intended to achieve the above objectives.

Nagpur,

Dated the 12th December, 2012.

R. R. PATIL,

Minister for Home.

Vidhan Bhavan :

Nagpur,

Dated the 13th December, 2012.

Dr. ANANT KALSE,

Principal Secretary,

Maharashtra Legislative Assembly.